NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Mr. Sakharam Krishna Lele

V/s.

M/s. Bombay Alums Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

5 Shivani Soni Advocate fix the Respondent Sisson.

(i/b Deven Dubothardas

8 Parthers)

Carthaine Adv. for Respondent alliera

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ORDER

TCP No.28/111/CLB/MB/MAH/2011

- The Learned Representatives of both the sides are present.
- It is informed that on account of the death of one of the Petitioner, legal heirs have been brought on record and the copy of the amendment is served on the respondents.
- The matter cannot be proceeded due to shortage of time.
- Hence adjourned to 21st March, 2017 as consented by both the sides for final hearing. Petitioner's Advocate to communicate this date to the Respondents.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

13th February, 2017.